

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:1663  
ANSWERED ON:04.08.2010  
ACCIDENTS IN COAL MINES  
Mahant Dr. Charan Das;Singh Shri Pashupati Nath

**Will the Minister of COAL be pleased to state:**

- (a) the details of the number of accidents that occurred in the coal mines of Coal India Limited during the last three years and the current year and the reasons therefore, State-wise, year-wise and company-wise;
- (b) the number of miners who died/injured in these accidents during the said period, State-wise, year-wise and company-wise;
- (c) The details of the compensation/employment and other relief provided to the family of the deceased miners and the pending claims, State-wise and company-wise; and
- (d) The effective measures taken by the Government in this regard?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL AND MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION (SHRI SRIPRAKASH JAISWAL)

(a) & (b) The requisite details are given in Annexure-I.

(c): Coal India Limited provides the following compensation/relief etc. to the next of kin of the employee who dies in any mine accident arising out of and in course of employment:

1. Payment of compensation under Workmen Compensation Act, 1923.
2. Special Relief / Ex-gratia package of Rs. 5 Lakhs, which is in addition to the amount payable under Workmen Compensation Act-1923.
3. Immediate payment for funeral expenses and transport etc. to the family of deceased.
4. Employment is offered to eligible kin of the deceased. In case there is no eligible person for employment, monetary compensation per month is paid to the family of the deceased.
5. Gratuity on the basis of the length of service, P.F as per CMPF rule, encashment of EL and Payment of Pension as per CMPS, 1998 are paid in addition to the above compensations.
6. Life Cover Scheme of Rs. 60,000/- to the family of the deceased.

Year-wise, State-wise, Company-wise details of the compensation as per Workman's Compensation Act- 1923 are given in Annexure-II.

(d): The Government has been emphasizing adoption of self regulation by the Coal Companies in addition to strict compliance of the statutes relating to coal mine safety and as result the coal companies have adopted the following safety measures:

1. Established a structured multi-disciplinary Internal Safety Organization (ISO) to assist the line management at various levels in matters related to Safety.
2. Risk Assessment & Management, as a tool for enhancement of safety.
3. Thrust on measures for reduction of roof and side fall accidents in belowground mines through
  - a. Drawing up of Support Plans based on Rock Mass Rating (RMR) and implementation of the same.
  - b. Greater use of Roof Bolting for roof support by quick setting cement / resin capsules.
  - c. Introduction of mechanized drilling by roof bolting machines thereby
    - # Improving quality of roof bolting as well as
    - # Reducing exposure of roof-bolting crew to hazard of roof fall.
  - d. Introduction of Resin grouted roof bolts in watery seams
  - e. Establishment of strata control cell to monitor strata movement.
  - f. Training of Support Personnel and Supervisors.
  - g. Reducing exposure of workmen by increasing mechanization of operations in underground mines through the use of Side Discharge Loaders (SDLs)/Load Haul Dumpers (LHDs), Power Support Long Wall Technology (PSLW) & Continuous Miners.
4. Measures for reduction of accidents in opencast mines are being pursued through
  - a. Implementation of various Codes of Practices for operation and maintenance of HEMM, for Drilling and Blasting, for transmission, distribution supply and use of electricity, for deployment of Contractor's workers, for working in heights, etc., Traffic Rules, checking of contractor's vehicles/equipment by company's engineers.

- b. Training of Heavy Earth Moving Machinery operators and contractor's workers
- 5. Thrust is being maintained on preparedness for emergencies through –
  - a. Reviewing Emergency Action Plans for each and every working districts in underground mines.
  - b. Demarcating escape routes on plans, as well as in working areas belowground.
  - c. Conducting mock rehearsals and monitoring failure points for further improvement.
  - d. Enhancement of safety awareness through publicity and propaganda, safety drives, safety weeks etc.